



ITEM NO.3

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 4122/2024

SADIQ

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

[ONLY I.A. No. 66750/2026 in CRIMINAL APPEAL NO. 4122 OF 2024 IS LISTED UNDER THIS ITEM.]

IA No. 66750/2026 - GRANT OF BAIL

Date : 08-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Appellant(s)

Mr. Rishi Malhotra, Sr. Adv.

Ms. Ansuiya, Adv.

Mr. Shivaansh Maini, Adv.

Mr. Prem Malhotra, AOR

For Respondent(s)

Ms. Srishti Singh, AOR

UPON hearing the counsel the Court made
the following
O R D E R

IA No. 66750/2026 - GRANT OF BAIL

We have heard the learned Senior Counsel appearing for the appellant and the learned counsel appearing for the respondent-State.

The appellant stands convicted for offences under Sections 148, 302/149 and 307 of the Indian Penal Code, 1860. Pending appeal, the appellant seeks suspension of sentence. Admittedly, the appellant has been under incarceration for three years and one month.

The appellant seeks suspension of sentence on the ground of medical emergency also.

Though the learned counsel appearing for the respondent-State strenuously opposes the application, we are inclined to allow it not only by taking note of the period of incarceration, but also the fact that the appellant requires medical

attention by way of a surgery, which is not in dispute.

Accordingly, the sentence of the appellant is suspended, during the pendency of the present appeal, and he is granted bail on the terms and conditions to the satisfaction of the concerned Trial Court.

The application stands allowed, accordingly.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR